

ORISSA ACT XXXII OF 1947
THE ORISSA TENANCY (SECOND AMENDMENT) ACT, 1947

[Received the assent of the Governor on the 2nd December 1947
 first published in an extraordinary issue of the Orissa
 Gazette, dated the 10th December 1947]

AN ACT FURTHER TO AMEND THE ORISSA TENANCY ACT, 1913

WHEREAS it is expedient to amend the Orissa Tenancy Act, 1913, in the manner hereinafter appearing; Bihar and Orissa Act II of 1913.

It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Orissa Tenancy (Second Amendment) Act, 1947.

(2) It shall be deemed to have come into force on the 29th November 1946.

Amendment of section 236, Bihar and Orissa Act II of 1913.

2. In section 236 of the Orissa Tenancy Act, 1913—

(i) to sub-section (1) the following explanation shall be added and shall be deemed always to have been added, namely:— Bihar and Orissa Act II of 1913.

“Explanation—A *Chandnadar* is also a tenant within the meaning of this sub-section.”;

(ii) for sub-section (2) the following sub-section shall be substituted and shall be deemed always to have been substituted, namely:—

“(2) Save a otherwise expressly provided in this Act the incidents of tenancy of a *Chandnadar* in respect of that portion of his land which is not the homestead in which he ordinarily resides, shall be regulated by local custom or usage and his rent shall be liable to re-assessment on each revision of a land revenue settlement.”

Amendment of section 4, Orissa Act X of 1946.

3. To section 4 of the Orissa Tenancy (Amendment) Act, 1946, the following explanation shall be added and shall be deemed always to have been added, namely:— Orissa Act X of 1946.

“Explanation—A *Chandnadar* is also a tenant within the meaning of this section.”